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NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/225/ (IB)/2017  
NAME OF THE PETITIONER(S) : ARUPPUKOTTAI SRI JAYAVILAS LTD  
NAME OF THE RESPONDENT(S) : KARPAGAM SHPINNERS PVT LTD  
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. B. Phanasraj -	u r Operational Creditors	B. Phanasraj
D. Vikram Raj	CD	D. Vikram Raj
G. Gungasaram	RP	G. Gungasaram
G. BHARADWAS	EST	G. Bharedwaj

6

### ORDER

Mr. G. Gunasekaran, RP in person present. Counsel for ESIC has filed the detailed affidavit; the copy of which is given to the RP. Counsel for the ESIC undertakes to give full co-operation to the RP for taking control and custody of the land, building and machinery which is under the control of ESIC. The RP is directed to make assessment of the land and building and machinery after receiving the details from the receiver, for which prior notice shall be issued to him.

Counsel for the EPF Commissioner is also present and filed the detailed affidavit which is taken on record; copy of which is given to the RP. Counsel for the EPF Commissioner undertakes to co-operate with the RP for taking control of the property in the custody of the EPF Commissioner.

In the light of the above, the Application filed by the RP stands **disposed of**. However, the RP is at liberty to approach the Adjudicating Authority for any appropriate direction, if necessary.

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MEMBER (TECHNICAL)  
ghk

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MEMBER (JUDICIAL)